

F. No. Z-16019/03/2016-Estt
NATIONAL HUMAN RIGHTS COMMISSION
'Manav Adhikar Bhawan, "C' Block, GPO Complex
INA, New Delhi

Dated: 11th May, 2016

The National Human Rights Commission requires the services of **Law Graduates**, who are well conversant with the provisions of the Protection of Human Rights Act, 1993 as well as the procedural regulations framed there under, for engagement as **Interns** on short term contract basis. The work shall include scrutiny of complaints, drafting of proceedings, research, analysis of data and other material, preparation of reports/Status papers, notes, briefs, minutes preparation, seminars and workshops; follow up actions, modules for training and any other related work in respect of assigned subjects.

2. The engagement is not a regular appointment, but a contractual arrangement on need basis with lump-sum monthly stipend for the services rendered and shall not confer any right/claim for regular appointment or continuance of service beyond the initial period of engagement.

3. The eligibility criteria, consolidated remuneration and other conditions of the contractual engagement are given hereunder:-

Details of posts	Interns – 10 Nos. (subject to variation as per requirement)
Eligibility criteria	Essential qualifications shall be Graduate Degree in Law from National School of India University (NLSIU) and other Law Schools and Colleges of the country equivalent in length and intensity with a minimum of 60% marks.
Age limit	Maximum 30 years of age as on the last date of receipt of application.
Period of short term contract	The contract appointment of Interns shall be on yearly basis renewable up-to 2 (two) years at the maximum, based on their satisfactory performance.
Remuneration	Rs.30,000/- per month without any dearness or other allowances/perquisites.
Method of Selection	The selection shall be on the basis a personal interview of the eligible candidates by the Selection Committee. In the case the number of candidates is higher; the Commission reserves the right to short list the candidates for the personal interview on the basis of marks obtained in LLB.

4. A copy of the Scheme for engagement of Interns on short term contract basis in the Commission is placed at Annexure-A.

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5. Eligible and interested candidates may send their Bio-Data in the enclosed proforma at Annexure-B **by post** or **by hand** to the Under Secretary (Estt), National Human Rights Commission, Manavadhikar Bhawan, 'C' Block, GPO Complex, New Delhi – 110023 on or before **10th June, 2016**. Applications received after the due date of 10th June, 2016 shall not be considered. Details of the short listed candidates for the personal interview shall be displayed in the website of the Commission nhrc.nic.in.

6. Applications not in the prescribed proforma shall be summarily rejected. The applications shall include a copy of each of certificate showing date of birth and educational qualifications and one passport size photograph.

Encl: Annexure-A & B as above.


(D.M. Tripathy)
Under Secretary (GA/Estt)

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SCHEME FOR ENGAGEMENT OF INTERNS ON SHORT
TERM CONTRACT BASIS IN THE NATIONAL HUMAN
RIGHTS COMMISSION

1 Introduction

Keeping in view the increasing multi dimensional work load of the National Human Rights Commission, necessity was felt that services of some qualified persons who have theoretical knowledge in various disciplines as well as qualitative and quantitative research tools like STATA and SPSS may be utilized to assist the Commission in discharging its statutory responsibilities. Accordingly, this scheme for engagement of such persons as Interns on short term contract basis has been formulated. The engagement of Interns on short term contract basis will be governed by the following general conditions:-

2. NATURE OF ENGAGEMENT

The engagement of Interns is not a regular appointment, but a contractual arrangement on need basis with a lump-sum monthly stipend payable for the services rendered by the Interns. The contractual assignment shall not confer upon the Interns any right/claim for regular appointment or continuance in service beyond the initial period of engagement in the Commission.

3. ELIGIBILITY CRITERIA FOR ENGAGEMENT AS INTERNS

3.1 Essential qualifications shall be **Graduate Degree in Law** from National School of India University (NLSIU) and other Law schools and colleges of the country equivalent in length intensity **with a minimum of 60% marks.**

3.2 The candidate must have knowledge of computer including retrieval of desired information from various search engines/processes such as Manupatra, SCC Online, LexisNexis, and Westlaw etc.

4. AGE LIMIT FOR ENGAGEMENT AS INTERNS

A candidate must be a citizen of India not above 30 years of age on the last date of receipt of applications.

5. DISQUALIFICATION

5.1. A candidate must not be a practicing advocate nor engaged/appointed elsewhere on honorarium/payment basis.

